

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
"CHANDIGARH BENCH, CHANDIGARH"**

**COCP NO. 04/Chd/Pb/2017  
in  
CP NO. 154/Chd/Pb/2017**

**Under Section 425 of the  
Companies Act, 2013**

**In the matter of:**

Sanjay Gupta son of Shri Ram Lal Gupta  
445, Sant Nagar, Civil Lines,  
Ludhiana-141001.

...Petitioner

Versus.

Ajay Gupta,  
Supreme Tex Mart Ltd. having  
its registered office at 424, Industrial  
Area-A, Ludhiana,  
Punjab-141003 & Ors.

...Respondents

**Date of order: 24.10.2017**

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)**

For the petitioners : 1. Mr. Aman Bahri, Advocate  
2. Ms. Astha Ray, Advocate  
For the respondents : 1. Mr. Praveen Gupta, Advocate.  
2. Mr. Naresh, Advocate.

**ORDER (Oral)**

In view of the orders passed in CP No. 154/Chd/Pb/2017 on 24.10.2017, the learned counsel for the petitioner seeks and is permitted to withdraw the instant application with liberty to file fresh application at appropriate stage, if so advised. Dismissed as withdrawn with liberty aforesaid.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

October 24, 2017  
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